

Central Administrative Tribunal
Principal Bench

O.A. 303/89

New Delhi this the 25th day of July, 1997

(28)

Hon'ble Shri S.R. Adige, Member(A).
Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Dr. Ajit Kumar Ray,
S/o late Shri Manmohan Ray,
R/o D-28, Dev Nagar,
New Delhi.

... Applicant.

By Advocate Shri G.D. Gupta.

Versus

1. Union of India through
Secretary,
Ministry of Agriculture,
Department of Agriculture and
Cooperation,
Krishi Bhawan,
New Delhi.
2. The Economics & Statistics Advisor,
Ministry of Agriculture,
Department of Agriculture and Cooperation,
Krishi Bhawan,
New Delhi.
3. The Secretary,
Ministry of Finance,
Department of Economic Affairs,
North Block,
New Delhi.
4. Dr. V.N. Misra,
Economics and Statistics Advisor,
Ministry of Agriculture,
Department of Agriculture and Cooperation,
Krishi Bhawan,
New Delhi.
5. Dr. M.S. Bhatia,
Economist,
Directorate of Economics and Statistics
Advisor,
Ministry of Agriculture,
Department of Agriculture & Cooperation,
Krishi Bhawan,
New Delhi. ... Respondents.

Shri Vijay Qamango, Section Officer, deptt. official.

O R D E R (Oral)

Hon'ble Shri S.R. Adige, Member(A).

The applicant seeks a direction to the respondents to encadre the post of Economist held by him in the Indian Economic Service (IES) w.e.f. 10.2.1983, i.e. the date when he commenced holding the post.

(29)

2. We have heard Shri G.D. Gupta, learned counsel for the applicant and Shri Vijay Qamango, Section Officer, departmental representative on behalf of the respondents.

3. We note that this O.A. was filed on 8.2.1989. In this connection, we were informed on an earlier date that the National Commission for Scheduled Castes and Scheduled Tribes was seized of the matter on the applicant approaching that body. Shri Gupta has shown us a copy of the letter dated 23.7.1997 from the National Commission for SC and ST, addressed to the respondents/department which states that the representation of the applicant is under consideration and as soon as it is finalised, he will be informed of the outcome. He also invited our attention to the letter dated 5.7.1994 strongly recommending encadrement of the applicant in the Indian Economic Service and which is subsequently reiterated in the letter dated 29.5.1997 from the National Commission for SC and ST. Copies of these letters shown to us at the bar are taken on record.

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4. In the light of the above, we dispose of this O.A. with a direction to the respondents/department to examine and take a final decision on the applicant's prayer for ~~inclusion of a post of Economist in the Indian Economic Service~~ in the light of the recommendations of the National Commissioner for SC and ST. This consideration should be ~~done~~ ^{completed} and the respondents should pass ^a speaking and reasoned order in accordance with the rules, as expeditiously as possible.

(The above added & enclosed portion deleted with court order dated 11/9/1997)

5. This O.A. is disposed of accordingly with liberty given to the applicant that if he is aggrieved with the ultimate decision taken by the respondents/department, it will be open to him to seek revival of this O.A. In the event of revival of the O.A., it will be open to the applicant to pray for consideration of any other reliefs taken by him in this O.A. For this reason, the records of the O.A. should be preserved.

Lakshmi
(Smt. Lakshmi Swaminathan)
Member(J)

Adige,
(S.R. Adige)
Member(A)

'SRD'